

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/16/2021

Date : 07.03.2021

I

The services of **Shri Anil Beniwal**, an officer in the District Judge Cadre, have been repatriated from the post of Judge, Designated Court, Ajmer, vide Government Order No. F.19(1)Nyay/2021 Dated 06.03.2021, consequent thereupon, he is hereby transferred/posted as **Judge, Spl. Court for Protection of Children From Sexual Offences Act, 2012 & Commission of Child Rights Act, 2005, Churu** and he is directed to join his new assignment at the earliest.

II

The services of **Shri Vikash Kumar Khandelwal**, an officer in the District Judge Cadre, have been repatriated from the post of Spl. Secretary, Mediation & Arbitration, Rajasthan State Legal Services Authority, Jaipur, vide Government Order No.F.19(10)Nyay/2003 Dated 06.03.2021, consequent thereupon, he is hereby transferred/posted as **Judge, Spl. Court for Protection of Children From Sexual Offences Act, 2012 & Commission of Child Rights Act, 2005, No.3, Jaipur Metropolitan-I** vice Shri Rajesh Kumar-I and he is directed to join his new assignment at the earliest.

III

The services of **Shri Anoop Kumar Pathak**, an officer in the District Judge Cadre, have been repatriated from the post of Judge, Commercial Court No.3, Jaipur Metropolitan-II vide Government Order No. F.19(6)Nyay/2017 Dated 06.03.2021, consequent thereupon, he is hereby transferred/posted as **Judge, Spl. Court for Protection of Children From Sexual Offences Act, 2012 & Commission of Child Rights Act, 2005 No.1, Alwar** and he is directed to join his new assignment at the earliest.

IV

The following Judicial Officers in District Judge Cadre, shown in Column No.2, whose transfer and appointment have been made on the posts mentioned against their names in column no.4, vide State Government Order No. F.19(6)Nyay/2017 Dated 06.03.2021, consequent thereupon, their transfer order is hereby endorsed for compliance, as under :-

S. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI/KUM.
1	2	3	4	5
1.	RAJENDRA KUMAR-II	JUDGE, MACT NO.1, JAIPUR METROPOLITAN-II	JUDGE, COMMERCIAL COURT, KOTA	DHARMENDRA SHARMA
2.	DHARMENDRA SHARMA	JUDGE, COMMERCIAL COURT, KOTA	JUDGE, FAMILY COURT, TONK	RAJ VYAS

V

The services of **Shri Kamal Chhangani**, an Officer in District Judge Cadre, have been repatriated from the post of Judge, Family Court, Balotra vide Government Order No. F.19(1)Nyay/2014 Dated 06.03.2021, are placed at the disposal of Hon'ble the Chief Justice for his appointment/posting on some other post.

VI

Shri Kamal Chhangani, an Officer in the District Judge Cadre whose services have been placed at the disposal of Hon'ble the Chief Justice, is hereby transferred and posted as **Additional Director(Academic), Rajasthan State Judicial Academy, Jodhpur** vice Ms. Poonam Durgan.

VII

The services of **Shri Rama Shanker Verma**, an Officer in District Judge Cadre, have been repatriated from the post of Judge, Family Court No.1, Udaipur vide Government Order No.F.19(1)Nyay/2014 Dated 06.03.2021, are placed at the disposal of Hon'ble the Chief Justice for his appointment/posting on some other post.

VIII

Shri Rama Shanker Verma, an Officer in the District Judge Cadre whose services have been placed at the disposal of Hon'ble the Chief Justice, is hereby transferred and posted as **Registrar(Examination), Rajasthan High Court, Jodhpur**.

IX

The services of following officers in the District Judge Cadre, shown in Column no.2 have been repatriated from the posts mentioned against their names in Column no.3 vide State Government Order No. F.19(1)Nyay/2014 Dated 06.03.2021, consequent thereupon, these officers are hereby transferred/posted on the posts shown against their names in Column No. 4 and they are directed to join their new assignment at the earliest, as under:-

SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI:
(1)	(2)	(3)	(4)	(5)
1.	DEEPAK PANDEY	JUDGE, FAMILY COURT NO.2, KOTA	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, SAWAI MADHOPUR	VACANT

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73.2021

SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI:
2.	DHIRENDRA SINGH RAJAWAT	JUDGE, FAMILY COURT, BANSWARA	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005 NO.2, KOTA	VACANT
3.	AJAY KUMAR BHOJAK	JUDGE, FAMILY COURT NO.3, JAIPUR METROPOLITAN-I	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT NO.2, JODHPUR METROPOLITAN, JODHPUR	VACANT
4.	SUDHIR PAREEK	JUDGE, FAMILY COURT, MERTA	DISTRICT & SESSIONS JUDGE, BUNDI	MADAN GOPAL VYAS
5.	MOHITA BHATNAGAR (ON REQUEST)	JUDGE, FAMILY COURT, PALI	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, JODHPUR DISTRICT, JODHPUR	ROOP CHAND SUTHAR
6.	SURESH CHAND BANSAL	JUDGE, FAMILY COURT, CHURU	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, BANSWARA	MOHAMMAD ARIF
7.	KESHAV KAUSHIK	JUDGE, FAMILY COURT NO.1, ALWAR	DISTRICT & SESSIONS JUDGE, CHITTORGARH	AJAY SINGH
8.	MISS URMILA VERMA	JUDGE, FAMILY COURT, SAWAIMADHOPUR	DISTRICT & SESSIONS JUDGE, MERTA	BHUVAN GOYAL
9.	MAHENDRA KUMAR SINGHAL	JUDGE, FAMILY COURT NO.1, JODHPUR METROPOLITAN	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT NO.1, JODHPUR METROPOLITAN	DEEPAK KUMAR

X

The services of **Shri Bharat Bhushan Gupta**, an officer in the District Judge Cadre, presently posted as Registrar (Administration), Rajasthan High Court Bench, Jaipur, are placed at the disposal of Hon'ble High Court for his posting on some other post.

XI

Shri Bharat Bhushan Gupta, an Officer in the District Judge Cadre, whose services have been placed at the disposal of Hon'ble High Court and who has been posted/appointed as **Judge, Family Court, Dausa** vide Government Order No. F.19(1)Nyay/2014 Dated 06.03.2021, is hereby directed to join his new assignment.

[Signature]
7.3.2021

XII

Following Judicial officers in the District Judge Cadre, presently posted as mentioned in the Column 3, who have been posted/appointed on the posts shown against their names in the column No.4, vide Government Order F.19(1)Nyay/2014 Dated 06.03.2021, are hereby relieved to join their new assignments at the earliest, as under :-

SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI/MS:
(1)	(2)	(3)	(4)	(5)
1.	DEEPAK KUMAR	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT NO.1, JODHPUR	JUDGE, FAMILY COURT, GANGANAGAR	RAJ KUMAR SHARMA
2.	SUSHIL KUMAR PARASHAR	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005 NO.1, BHARATPUR	JUDGE, FAMILY COURT, SAWAIMADHOPUR	MISS URMILA VERMA
3.	MUKESH TYAGI	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, DHOLPUR	JUDGE, FAMILY COURT, BANSWARA	DHIRENDRA SINGH RAJAWAT
4.	NAIPAL SINGH	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT NO.3, JAIPUR METROPOLITAN-II	JUDGE, FAMILY COURT, CHURU	SURESH CHAND BANSAL
5.	DALIP SINGH	JUDGE, SPL.COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSIONS OF CHILD RIGHTS ACT. 2005, JAIPUR DISTRICT	JUDGE, FAMILY COURT, MERTA	SUDHIR PAREEK
6.	KUM. MADHVI DINKAR	JUDGE, SPL. COURT, COMMUNAL RIOTS CASES, TONK	JUDGE, FAMILY COURT NO.3, JAIPUR METROPOLITAN-I	AJAY KUMAR BHOJAK
7.	BUDHI PRAKASH CHHANGANI	SPL.JUDGE (CBI) NO.1, JAIPUR METROPOLITAN-I	JUDGE, FAMILY COURT, SIROHI	SHAILENDRA VYAS
8.	REKHA BHARGAVA (ON REQUEST)	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT, BHILWARA	JUDGE, FAMILY COURT, PALI	MOHITA BHATNAGAR
9.	RAJESH KUMAR-I	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005 NO.3, JAIPUR METROPOLITAN-I	JUDGE, FAMILY COURT, JHUNJHUNU	VACANT

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SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI/Ms:
10.	HARI VALLABH KHATRI	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, JALORE	JUDGE, FAMILY COURT, BHILWARA	MUKESH BHARGAVA
11.	ROOP CHAND SUTHAR	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, JODHPUR DISTRICT, JODHPUR	JUDGE, FAMILY COURT NO.2, JODHPUR METROPOLITAN	SAHAB RAM MOTYAR
12.	ASHOK KUMAR SHARMA-III	ADJ, KHERWARA (UDAIPUR)	JUDGE, FAMILY COURT NO.1, UDAIPUR	RAMA SHANKER VERMA
13.	SANTOSH KUMAR MITTAL	ADJ NO.1, KISHANGARHBAS (ALWAR)	JUDGE, FAMILY COURT, RAJSAMAND	VACANT

XIII

The following Judicial Officers in District Judge Cadre, shown in Column No.2, whose transfer and appointment have been made on the posts mentioned against their names in column no.4, vide State Government Order No. F.19(1)Nyay/2014 Dated 06.03.2021, consequent thereupon, their transfer order is hereby endorsed for compliance, as under :-

S. NO	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI
1	2	3	4	5
1.	PREM CHAND SHARMA	JUDGE, MACT, BHARATPUR	JUDGE, FAMILY COURT NO.3, KOTA	KISHAN CHAND
2.	ANIL KAUSHIK	JUDGE, MACT, AJMER	JUDGE, FAMILY COURT NO.1, AJMER	VACANT
3.	MANISH AGARWAL	SPL. JUDGE, NDPS CASES COURT NO.1, CHITTORGARH	JUDGE, FAMILY COURT, CHITTORGARH	SHIV KUMAR SHARMA

XIV

The services of following officers in the District Judge Cadre, shown in Column no.2 have been repatriated from the posts mentioned against their names in Column no.3 vide State Government Order No. F.19(2)Nyay/2014 Dated 06.03.2021,

consequent thereupon, these officers are hereby transferred/posted on the posts shown against their names in Column No. 4 and they are directed to join their new assignment at the earliest, as under:-

SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI:
(1)	(2)	(3)	(4)	(5)
1.	NAHAR SINGH MEENA	JUDGE, MACT, DUNGARPUR	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, CHITTORGARH	MANISHA SINGH
2.	ANU AGGARWAL	JUDGE, MACT, SIROHI	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, DAUSA	ARTI BHARDWAJ
3.	SHIVANI SINGH	JUDGE, MACT, RAJSAMAND	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT, ALWAR	GANESH KUMAR
4.	DEEPA GURJAR	JUDGE, MACT, PALI	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005 NO.1, BHARATPUR	SUSHIL KUMAR PARASHAR
5.	BHANWAR LAL BUGALIYA	JUDGE, MACT NO.1, UDAIPUR	DISTRICT & SESSIONS JUDGE, DUNGARPUR	MAHENDRA SINGH SISODIA
6.	TARA AGARWAL	JUDGE, MACT, SIKAR	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, DHOLPUR	MUKESH TYAGI

XV

Following Judicial officers in the District Judge Cadre, presently posted as mentioned in the Column 3, who have been posted/appointed on the posts shown against their names in the column No.4, vide Government Order F.19(2)Nyay/2014 Dated 06.03.2021, are hereby relieved to join their new assignments at the earliest, as under :-

SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI/MS:
(1)	(2)	(3)	(4)	(5)
1.	MASHROOR ALAM KHAN	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, HANUMANGARH	JUDGE, MACT, BHARATPUR	PREM CHAND SHARMA
2.	GOPAL BIJORIWAL	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT NO.1 , UDAIPUR	JUDGE, MACT, DUNGARPUR	NAHAR SINGH MEENA

SR. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI/MS:
3.	MAHENDRA SINGH SISODIA	DISTRICT & SESSIONS JUDGE, DUNGARPUR	JUDGE, MACT NO.1, UDAIPUR	BHANWAR LAL BUGALIYA
4.	ARTI BHARDWAJ (ON REQUEST)	JUDGE, SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, DAUSA	JUDGE, MACT NO.2, JAIPUR-I	VACANT
5.	SHAHNAJ PARVEEN	SPL. JUDGE, SC/ST CASES COURT, BUNDI	JUDGE, MACT NO.1, BUNDI	VACANT

XVI

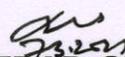
The following Judicial Officers in District Judge Cadre, shown in Column No.2, whose transfer and appointment have been made on the posts mentioned against their names in column no.4, vide State Government Order No. F.19(2)Nyay/2014 Dated 06.03.2021, consequent thereupon, their transfer order is hereby endorsed for compliance, as under :-

S. NO.	NAME OF OFFICER SARVA SHRI/MS.	FROM	TO	VICE SARVA SHRI
1	2	3	4	5
1.	SUNIL KUMAR PANCHOLI	SPL.JUDGE, NDPS CASES COURT, PRATAPGARH	JUDGE, MACT, RAJSAMAND	SHIVANI SINGH
2.	KUM. RAJ VYAS	JUDGE, FAMILY COURT, TONK	JUDGE, MACT NO.1, JAIPUR METROPOLITAN-II	RAJENDRA KUMAR-II
3.	JHUMAR LAL CHOUHAN	JUDGE, FAMILY COURT NO.1, JAIPUR METROPOLITAN-I	JUDGE, MACT, SIROHI	ANU AGGARWAL
4.	MUKESH BHARGAVA	JUDGE, FAMILY COURT, BHILWARA	JUDGE, MACT, PALI	DEEPA GURJAR
5.	ARCHANA MISHRA	DIRECTOR, RAJASTHAN STATE LEGAL SERVICE AUTHORITY, JAIPUR	JUDGE, MACT, SIKAR	TARA AGARWAL

Note:

1. The officers are directed to hand over the charge in accordance with Order No.24/P.I. Dated 23.11.1998.
2. The Officers who have been transferred on his/her own request, shall not be entitled to claim transfer allowance and joining time."
3. In case successor takes over charge before issuance of posting order of the officer concerned, the latter shall await his/her posting order at the same Headquarter.

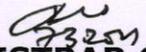
BY ORDER


REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
2. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
3. P.S. to All Hon'ble Judges at Jodhpur.
4. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrancer, Rajasthan, Jaipur.
5. The Secretary to the Government of Raj, Department of General Administration (Gr.2), Jaipur.
6. The Secretary, Lokayukta, Sachivalaya, Jaipur.
7. The Accountant General, Rajasthan, Jaipur.
8. The Registrar General/ Registrar(Vig.)/ (Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD(F&I)/ (Judicial) Rajasthan High Court, Jodhpur and Registrar HQ. at Delhi.
9. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
10. All Jt. Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
11. Concerned District & Sessions Judges with the request to serve/circulate the copy of this order to the concerned Courts/Officers/Treasury Officers as per direction issued vide this office letter No 17022 dated 08.10.2015.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Personal File/
Conf./Accounts/General/store
Sub.Court/Statistics/Computer Cell
RJS Leave/Jr.Actt./Building Cell


REGISTRAR GENERAL

राजस्थान सरकार
विधि एवं विधिक कार्य विभाग

क्रमांक प.19(6)न्याय/2017

जयपुर दिनांक: 6 .03.2021

::आदेश::

माननीय उच्च न्यायालय की अनुशंसा पर राज्य सरकार द्वारा जिला जज संवर्ग के न्यायिक अधिकारी Sh. Anoop Kumar Pathak जो वर्तमान में Judge Commercial Court No.3, Jaipur Metropolitan-II के पद पर पदस्थापित है की सेवाएँ अन्यत्र पदस्थापित करने हेतु माननीय उच्च न्यायालय को वापिस लौटाई जाती है।

माननीय उच्च न्यायालय की अनुशंसा पर राज्य सरकार द्वारा जिला जज संवर्ग के निम्नलिखित न्यायिक अधिकारियों को निम्नानुसार तालिका में उनके नाम के आगे कॉलम नं0-4 में प्रदर्शित पद पर एतद्वारा पदस्थापित/नियुक्त किया जाता है:-

S.N.	NAME OF OFFICER SARVA SHRI/MS.	PRESENT POST	PROPOSED PLACE OF POSTING	VICE SARVA SHRI/MS./DR.
1	2	3	4	5
1	RAJENDRA KUMAR-II	JUDGE, MACT NO. 1, JAIPUR METROPOLITAN-II	JUDGE, COMMERCIAL COURT, KOTA	DHARMENDRA SHARMA
2	DHARMENDRA SHARMA	JUDGE, COMMERCIAL COURT, KOTA	JUDGE, FAMILY COURT, TONK	KUM. RAJ VYAS

राज्यपाल की आज्ञा से

 6.3.2021

(विनोद कुमार भारवानी)
प्रमुख शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. विशिष्ट सहायक, माननीय विधि मंत्री महोदय, राजस्थान सरकार, जयपुर।
2. निजी सचिव, मुख्य सचिव महोदय, राजस्थान सरकार, जयपुर।
3. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर के पत्र क्रमांक पी.ए. /आरजी/80/2021/838 एवं 839 दिनांक 05.03.2021 के क्रम में।
4. संबंधित अधिकारी मार्फत रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
5. संबंधित अधिकारी की निजी पत्रावली।
6. रक्षित पत्रावली।

 6.3.2021
(पुरुषोत्तम लाल सैनी)
संयुक्त शासन सचिव

राजस्थान सरकार
विधि एवं विधिक कार्य विभाग

क्रमांक प.19(1)न्याय/2014

जयपुर दिनांक: 6 .03.2021

::आदेश::

माननीय उच्च न्यायालय की अनुशंसा पर राज्य सरकार द्वारा जिला जज संवर्ग के निम्नलिखित न्यायिक अधिकारियों की सेवाएँ अन्यत्र पदस्थापित करने हेतु माननीय उच्च न्यायालय को वापिस लौटाई जाती है:-

S.N.	NAME OF OFFICER SARVA SHRI/MS.	PRESENT POST
1	DEEPAK PANDEY	JUDGE, FAMILY COURT NO.2, KOTA
2	DHIRENDRA SINGH RAJAWAT	JUDGE, FAMILY COURT, BANSWARA
3	AJAY KUMAR BHOJAK	JUDGE, FAMILY COURT NO.3, JAIPUR METROPOLITAN-I
4	KAMAL CHHANGANI	JUDGE, FAMILY COURT, BALOTRA
5	SUDHIR PAREEK	JUDGE, FAMILY COURT, MERTA
6	MOHITA BHATNAGAR	JUDGE, FAMILY COURT, PALI
7	SURESH CHAND BANSAL	JUDGE, FAMILY COURT, CHURU
8	RAMA SHANKER VERMA	JUDGE, FAMILY COURT NO.1, UDAIPUR
9	KESHAV KAUSHIK	JUDGE, FAMILY COURT NO.1, ALWAR
10	MISS URMILA VERMA	JUDGE, FAMILY COURT, SAWAIMADHOPUR
11	MAHENDRA KUMAR SINGHAL	JUDGE, FAMILY COURT NO.1, JODHPUR METROPOLITAN, JODHPUR

माननीय उच्च न्यायालय की अनुशंसा पर राज्य सरकार द्वारा जिला जज संवर्ग के निम्नलिखित न्यायिक अधिकारियों को निम्नानुसार तालिका में उनके नाम के आगे कॉलम नं0-4 में प्रदर्शित पद पर एतद्वारा पदस्थापित/नियुक्त किया जाता है:-

S. N.	NAME OF OFFICER SARVA SHRI/MS.	PRESENT POST	PROPOSED PLACE OF POSTING	VICE SARVA SHRI/MS./DR.
1	2	3	4	5
1	DEEPAK KUMAR	SESSIONS JUDGE, SPL. COURT PREVENTION OF CORRUPTION ACT NO.1, JODHPUR	JUDGE, FAMILY COURT, GANGANAGAR	RAJ KUMAR SHARMA
2	SUSHIL KUMAR PARASHAR	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005 NO.1, BHARATPUR	JUDGE, FAMILY COURT, SAWAI MADHOPUR	MISS URMILA VERMA

6/3/2021

3	PREM CHAND SHARMA	JUDGE, MACT, BHARATPUR	JUDGE, FAMILY COURT NO. 3, KOTA	KISHAN CHAND
4	MUKESH TYAGI	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, DHOLPUR	JUDGE, FAMILY COURT, BANSWARA	DHIRENDRA SINGH RAJAWAT
5	NAIPAL SINGH	SESSIONS JUDGE, SPL. COURT PREVENTION OF CORRUPTION ACT NO.3, JAIPUR METROPOLITAN-II	JUDGE, FAMILY COURT, CHURU	SURESH CHAND BANSAL
6	DALIP SINGH	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, JAIPUR DISTRICT	JUDGE, FAMILY COURT, MERTA	SUDHIR PAREEK
7	KUM. MADHVI DINKAR	JUDGE SPL. COURT COMMUNAL RIOTS CASES, TONK	JUDGE, FAMILY COURT NO.3, JAIPUR METROPOLITAN-I	AJAY KUMAR BHOJAK
8	BUDHI PRAKASH CHHANGANI	SPL. JUDGE(CBI) NO.1, JAIPUR METROPOLITAN-I	JUDGE, FAMILY COURT, SIROHI	SHAILENDRA VYAS
9	BHARAT BHUSHAN GUPTA	REGISTRAR(ADMN.) RAJASTHAN HIGH COURT BENCH, JAIPUR	JUDGE, FAMILY COURT, DAUSA	VACANT
10	REKHA BHARGAVA (ON REQUEST)	SESSIONS JUDGE, SPL. COURT PREVENTION OF CORRUPTION ACT, BHILWARA	JUDGE, FAMILY COURT, PALI	MOHITA BHATNAGAR
11	RAJESH KUMAR-I	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS, ACT 2005 NO.3, JAIPUR METROPOLITAN-I	JUDGE, FAMILY COURT, JHUNJHUNU	VACANT
12	HARI VALLABH KHATRI	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS, ACT 2005, JALORE	JUDGE, FAMILY COURT, BHILWARA	MUKESH BHARGAVA
13	ANIL KAUSHIK	JUDGE, MACT, AJMER	JUDGE, FAMILY COURT NO.1, AJMER	VACANT

14	MANISH AGARWAL	SPL. JUDGE NDPS CASES COURT NO.1, CHITTORGARH	JUDGE, FAMILY COURT, CHITTORGARH	SHIV KUMAR SHARMA
15	ROOP CHAND SUTHAR	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS, ACT 2005, JODHPUR DISTRICT, JODHPUR	JUDGE, FAMILY COURT NO.2, JODHPUR METROPOLITAN	SAHAB RAM MOTYAR
16	ASHOK KUMAR SHARMA-III	ADJ, KHERWARA (UDAIPUR)	JUDGE, FAMILY COURT NO.1, UDAIPUR	RAMA SHANKER VERMA
17	SANTOSH KUMAR MITTAL	ADJ NO.1, KISHANGARHBAS (ALWAR)	JUDGE, FAMILY COURT, RAJSAMAND	VACANT

Note:- "Ms. Rekha Bhargava who has been transferred on her own request, Shall not be entitled to claim transfer allowance and joining time."

राज्यपाल की आज्ञा से


6.3.2021
(विनोद कुमार भारवानी)
प्रमुख शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. विशिष्ट सहायक, माननीय विधि मंत्री महोदय, राजस्थान सरकार, जयपुर।
2. निजी सचिव, मुख्य सचिव महोदय, राजस्थान सरकार, जयपुर।
3. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर के पत्र क्रमांक पी.ए. /आरजी/80/2021/822 दिनांक 05.03.2021 के क्रम में।
4. संबंधित अधिकारी मार्फत रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
5. संबंधित अधिकारी की निजी पत्रावली।
6. रक्षित पत्रावली।


6.3.2021
(पुरुषोत्तम लाल सैनी)
संयुक्त शासन सचिव

राजस्थान सरकार
विधि एवं विधिक कार्य विभाग

क्रमांक प.19(2)न्याय/2014

जयपुर दिनांक: 6 .03.2021

::आदेश::

माननीय उच्च न्यायालय की अनुशंसा पर राज्य सरकार द्वारा जिला जज संवर्ग के निम्नलिखित न्यायिक अधिकारियों की सेवाएं अन्यत्र पदस्थापित करने हेतु माननीय उच्च न्यायालय को वापिस लौटाई जाती है:-

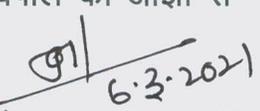
S.N.	NAME OF OFFICER SARVA SHRI/MS.	PRESENT POST
1	NAHAR SINGH MEENA	JUDGE, MACT, DUNGARPUR
2	ANU AGGARWAL	JUDGE, MACT, SIROHI
3	SHIVANI SINGH	JUDGE, MACT, RAJSAMAND
4	DEEPA GURJAR	JUDGE, MACT, PALI
5	BHANWAR LAL BUGALIYA	JUDGE, MACT NO.1, UDAIPUR
6	TARA AGARWAL	JUDGE, MACT, SIKAR

माननीय उच्च न्यायालय की अनुशंसा पर राज्य सरकार द्वारा जिला जज संवर्ग के निम्नलिखित न्यायिक अधिकारियों को निम्नानुसार तालिका में उनके नाम के आगे कॉलम नं0-4 में प्रदर्शित पद पर एतद्द्वारा पदस्थापित/नियुक्त किया जाता है:-

S. N.	NAME OF OFFICER SARVA SHRI/MS.	PRESENT POST	PROPOSED PLACE OF POSTING	VICE SARVA SHRI/MS./DR.
1	2	3	4	5
1	MASHROOR ALAM KHAN	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, HANUMANGARH	JUDGE, MACT, BHARATPUR	PREM CHAND SHARMA
2	SUNIL KUMAR PANCHOLI	SPL. JUDGE, NDPS CASES COURT, PRATAPGARH	JUDGE, MACT, RAJSAMAND	SHIVANI SINGH
3	KUM. RAJ VYAS	JUDGE, FAMILY COURT, TONK	JUDGE, MACT NO.1, JAIPUR METROPOLITAN -II	RAJENDRA KUMAR-II
4	GOPAL BIJORIWAL	SESSIONS JUDGE, SPL. COURT, PREVENTION OF CORRUPTION ACT NO.1, UDAIPUR	JUDGE, MACT, DUNGARPUR	NAHAR SINGH MEENA

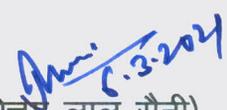
5	JHUMAR LAL CHOUHAN	JUDGE, FAMILY COURT NO.1, JAIPUR METROPOLITAN-I	JUDGE, MACT, SIROHI	ANU AGGARWAL
6	MAHENDRA SINGH SISODIA	DISTRICT & SESSIONS JUDGE, DUNGARPUR	JUDGE, MACT NO.1, UDAIPUR	BHANWAR LAL BUGALIYA
7	MUKESH BHARGAVA	JUDGE, FAMILY COURT, BHILWARA	JUDGE, MACT, PALI	DEEPA GURJAR
8	ARCHANA MISHRA	DIRECTOR, RAJASTHA STATE LEGAL SERVICE AUTHORITY, JAIPUR	JUDGE, MACT, SIKAR	TARA AGARWAL
9	ARTI BHARDWAJ (ON REQUEST)	JUDGE SPL. COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 & COMMISSION FOR PROTECTION OF CHILD RIGHTS ACT, 2005, DAUSA	JUDGE, MACT NO.2, JAIPUR-I	VACANT
10	SHAHNAJ PARVEEN	SPL. JUDGE, SC/ST CASES COURT, BUNDI	JUDGE, MACT NO.1, BUNDI	VACANT

Note:- "Ms. Arti Bhardwaj who has been transferred on her own request,
Shall not be entitled to claim transfer allowance and joining time."

राज्यपाल की आज्ञा से

 (विनोद कुमार भारवानी)
 प्रमुख शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. विशिष्ट सहायक, माननीय विधि मंत्री महोदय, राजस्थान सरकार, जयपुर।
2. निजी सचिव, मुख्य सचिव महोदय, राजस्थान सरकार, जयपुर।
3. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर के पत्र क्रमांक पी.ए.
/आरजी/80/2021/825 दिनांक 05.03.2021 के क्रम में।
4. संबंधित अधिकारी मार्फत रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
5. संबंधित अधिकारी की निजी पत्रावली।
6. रक्षित पत्रावली।


 (पुरुषोत्तम लाल सैनी)
 संयुक्त शासन सचिव